

DIVISION BENCH  
COURT - II

P-111

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/58(KB)2024  
IA(I.B.C)/878(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	INDIAN BANK VS MR. AMARENDRA NATH MALLICK
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Santosh Kr. Ray, Adv. ] For the Financial Creditor  
Ms. Rituparna Sanyal, Adv. ]  
Ms. Zeba Khan, Adv. ]  
Ms. Muskan Saha, Adv. ]  
  
Ms. Kriti Saraf, Adv. ] For the RP

**ORDER**

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.  
None appears on behalf of the Personal Guarantor.
2. Registry is directed to issue notice to the Personal Guarantor by way of speed post and by e-mail and place the tracking information on record.
3. Let a copy of the Report furnished by the RP be served to the Personal Guarantor and Objection to the said Report be raised by the Personal Guarantor within a period of ten days', **failing which an adverse inference would be drawn against the Personal Guarantor** on the next date of hearing.
4. List the matter for further consideration on **25.06.2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**

*Ar.*